

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:953
ANSWERED ON:03.03.2010
SHARING OF NARMADA RIVER WATER
Verma Shri Sajjan Singh

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether any agreement has been made regarding sharing of Narmada river water between Madhya Pradesh and Gujarat;
- (b) if so, the details thereof alongwith the salient features of the agreement;
- (c) whether Madhya Pradesh is getting its share of water;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government has received any proposals from the State Government of Madhya Pradesh in this regard; and
- (f) if so, the details thereof and the reaction of the Union Government thereto?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT H. PALA)

- (a) The Narmada Water Disputes Tribunal (NWDT) constituted under the Inter state Water Disputes Act 1956 and notified their award in year 1979 regarding sharing of water amongst the party States of Madhya Pradesh, Gujarat, Maharashtra and Rajasthan.
- (b) The important details of the Award regarding sharing of Narmada Water amongst the party states are as follows:
 - (i) The Tribunal ordered that out of the utilizable quantum of Narmada Water, the allocations of water to the four states shall be:

State Water allocation
 (Million Acre Ft. (MAF))

Madhya Pradesh	18.25
Gujarat	9.00
Rajasthan	0.50
Maharashtra	0.25

- (ii) The Tribunal further ordered that the aforesaid sharing of water shall be subjected to review after a period of 45 years (i.e. after 2024-25) from the date of publication of Award i.e. 12th December, 1979.
- (c) & (d) Narmada river water is available for utilization in Madhya Pradesh to the extent of allocated share (i.e. 18.25 MAF) as per NWDT Award.
- (e) & (f) It is for the State Government to plan and implement water resources Projects for utilization of Narmada river water upto the extent of its allocated share.